

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 142 of 2013 &
IA nos. 207 & 208 of 2013

Dated : 22nd August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

M/s. Mawana Sugar Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.,
Ms. Shikha Ohri**
**Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1
Mr. B.S. Kamboj (Rep.)**

ORDER

The learned counsel for the Appellant submits that all the Respondents have been served and the affidavit of service has been filed.

Mr. Sakesh Kumar, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1. If the Commission thinks fit, it is open to it to file the reply with two weeks after serving copy on the other side.

No body has entered appearance on behalf of the other Respondent.

Post the matter on **27.09.2013.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson